

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 269 OF 2018 &
IA NOS. 932 & 931 OF 2018

Dated: 24th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

International Power Corporation Private Limited **Appellant(s)**
Versus
Karnataka Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Tarun Gulia
Mr. Sushant Bajaj
Mr. V.C. Shukla

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Pallavi Sengupta for R-2

ORDER

(IA NO. 931 OF 2018)
(Application for exemption from filing certified copy of impugned order)

In this application the appellant has prayed that filing of certified copy of the impugned order may kindly be exempted.

Submission made by learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made in the application and the reasons stated therein, IA No. 931 of 2018 is allowed as sufficient cause has been made out. At present, production of certified copy of the impugned order is dispensed with. The application is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks, i.e. on or before **22.11.2018**.

(IA NO. 932 OF 2018)
(Application for Stay)

The instant application filed by the Appellant seeking to direct the Respondent No. 2/BESCOM to execute a PPA and pay Rs. 2.80 per unit as per the order dated 05th April, 2018, in the interest of justice and equity.

The learned counsel appearing for Respondent No. 2, fairly submitted that she does not oppose the prayer sought in the application.

We heard the learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No. 2.

In the light of the submissions made and in the reasons stated in the application, the learned counsel appearing for the Respondent No. 2 to execute a PPA and pay Rs. 2.80 per unit as per the order dated 05th April, 2018, stands disposed of until further order.

With these observations, IA No. 932 of 2018 stands disposed of.

APPEAL NO. 269 OF 2018

List the matter on **19.11.2018** as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

Pr/kt

(Justice N. K. Patil)
Judicial Member